

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 233/TT/2016

- Subject** : Approval of transmission tariff from COD to 31.3.2019 of 4 assets under ERSS XII Project in Eastern Region under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 11.5.2017
- Coram** : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Electricity Board (BSEB) and 5 others
- Parties present** : Shri S.K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri R. Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri R. B. Sharma, BSPHCL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed seeking tariff of **Asset-I:** Conversion of 50 MVAR Line Reactor (presently installed at Jeerat end of 400 kV Baharampur-Jeerat transmission line) as Bus Reactor in parallel with existing Bus Reactor at Jeerat **Asset II:** Installation of 01 no. 125 MVAR Bus Reactor at Maithon Sub-station with GIS bays **Asset III:** 04 Nos. 220 kV GIS Line Bays at Kishanganj Sub-station **Asset IV:** Shifting of 1x315 MVA, 400/220 kV ICT from Patna (after replacement of 1x500 MVA ICT) and install it at 400/220 kV Jamshedpur Sub-station and 3rd ICT alongwith associated bays; Modification of 132 kV Bus arrangement with GIS bays at 220/132 kV Purnea Sub-station; Shifting of 1x315 MVA ICT from Pusauli and install it at Farakka alongwith associated bays; and Modification of 132 kV Bus arrangement at 220/132 kV Siliguri Sub-station with GIS bays under the Eastern Region Strengthening Scheme in Eastern Region for the 2014-19 tariff period. He



submitted that information sought vide order dated 21.1.2017 has already been filed. The rejoinder to the reply of BSPHCL has already been filed by vide affidavit dated 10.1.2017. Tariff as prayed in the petition may be allowed.

2. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 5.6.2017:-

- (i) Revised Cost Estimate (RCE), if any;
- (ii) Break-up of apportioned approved cost for each element of Asset-4 and Form 6 for Asset-3;
- (iii) Actual COD, revised tariff forms of Asset-IV(b) and Auditor Certificate;
- (iv) RLDC Certificate for Assets-3, IV(a), IV(b), ;
- (v) CEA Certificate for Asset-IV(b);
- (vi) Repayment Schedule for Bonds LIII, LIV, LV and LVI;
- (vii) Clarify whether the capital cost of installation of each 2X500 MVA ICT at Patna Sub-station and Pusauli Sub-station is included in the instant petition; and
- (viii) Details of time over-run alongwith documentary evidence and chronology of the activities asset wise as per the format given below as sought vide order dated 21.1.2017 (which has not been submitted)

Assets	Activity	Period of activity				Reason(s) for Delay alongwith reference to supporting documents
		Planned		Achieved		
		From	To	From	To	

3. The Commission further directed the respondents to file their reply by 21.6.2017 and the petitioner to file rejoinder, if any, by 30.6.2017. The Commission also observed that no extension of time shall be granted.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

